

Central Administrative Tribunal

HYDERABAD BENCH

O.A. No. / F.A. No. 923/20 - 19 (1)

P. Abubacker Applicant (S).

Versus

Commandant. H S. Respondent (S).
Artillery Centre, Hnd.

DATE	OFFICE NOTE	ORDERS
19-11-90		Adjourned to 26-11-90 at the request of the counsel for the applicant. (BNS) V.L.
26-11-90		Shri K. Sudhakar Reddy, counsel for the applicant wishes to amend his application questioning certain ^{the} points ^{view} relating to the ^{of certain instructions} application. Adjourned by 10 days. Post after 10 days. (DSP) M(S)
<u>12/12/90</u>		Post on next working day 24.12.90 Order the Counsel for the app. (P.T.O.)

file the amendment petition

(BNS)
Jr.

Jr.
Hm(S)

27
Q-51
CHECKED BY

APPROVED BY

TYPED BY

COMPARED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD.

THE HON'BLE MR. B. N. JAYASIMHA : V.C.

AND

THE HON'BLE MR. D. SURYA RAO : M(J)

AND

THE HON'BLE MR. J. NARASIMHA MURTY : M(J)

AND

THE HON'BLE MR. R. BALASUBRAMANIAN : M(A)

DATE: ~~24-9-~~ 24/12/90

~~ORDER~~ JUDGEMENT:

M.A. / R.A. / C.A. No.

In

T.A. No.

W.P. No.

O.A. No. 923/90

Admitted and Interim directions
issued.

Allowed.

Dismissed for default.

Dismissed as withdrawn. ✓

Dismissed.

Disposed of with direction

M.A. Ordered/Rejected.

No order as to costs.

Central Administrative Tribunal

DESPATCH

7 JAN 1991

HYDERABAD BENCH.

